

IN THE HIGH COURT OF JHARKHAND AT RANCHI
W.P.(S) No. 5884 of 2011

Paira Devi Petitioner

Versus

The State of Jharkhand & Ors. Respondents

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioner : Mr. Lalit Kr. Singh, Advocate
For the State : Ms. Diksha Dwivedi, Advocate

03/Dated: 9th July, 2020

Heard learned counsel for the parties through V.C.

2. Learned counsel for the petitioner is directed to file a fresh supplementary affidavit to the extent as to whether the appointment of fresh Anganbari Sevika has been done or not.

3. Learned counsel for the State is also directed to seek instruction pursuant to Annexure-7, a fresh appointment of Anganbri Sevika for Anganbari Centre at Village Kotya Didra, P.O. & P.S- Panki, District-Palamau has been made or not.

4. Put up this case on 31st July, 2020.

(Deepak Roshan, J.)

Amardeep/